

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 212
IA No. 62/JPR/2020
IA No. 182/JPR/2020
CP No. 37/241-244/JPR/2020
Under Section 241-244 of
Companies Act, 2013

In the matter of:

Jawahar Mehta & Anr.

...Petitioners

Versus

Aakriti Landcon Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Milly T. Ghoshal, Adv.

For the Respondent : Anuroop Singhi, Adv.

ORDER

Heard Ms. Milly T. Ghoshal, Adv. appearing on behalf of the Petitioner. On the previous date of hearing Mr. Aditya Vijay, Adv. appeared on behalf of Mr. Anuroop Singhi, Adv. submitted that he has to take instructions from his client for further appearance in the matters. Learned counsel for the Respondent was directed to convey his client the next date of hearing. In the interest of justice, Registry is directed to issue notice to the Respondent. If there is no representation on behalf of the Respondent, the matter will be heard based on the merits. List the matter on 13.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024